CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 18 FEB 1994

Keview APPLICATION NO(s) 3194

APPLICANTS: ies P.K. Moethy Kelly The Chief Engener 1. The Chief Engineer Engineering Boarch, Head greaters) Southern Command. Pome. 2. Fue Commandez works Engeneering, APR Ferce Hebbal Boujalose 3 Reviews of Indea by its Secretary to Sour Monastry of Defence. New Della 4 Stré. M. Vascedero Row, Buloal. Garl. Stouding Corensel, Hegh Court Bulding Bougeslow

SUBJECT: - Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 7.2.94

DEPUTY REGISTRAR JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

REVIEW APPLICATION No.3/94.

MONDAY, THIS THE 7TH DAY OF FEBRUARY, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR ... VICE CHAIRMAN
SHRI V. RAMAKRISHNAN ... MEMBER (A)

- The Chief Engineer, Engineering Branch (Headquarters), Southern Command, Pune.
- The Commander Works Engineering, Air Force, Hebbal, Bangalore.
- Union of India by its Secretary to Govt., Ministry of Defence, New Delhi.

Review Applicants

(By Advocate Shri M. Vasudeva Rac)
Central Govt. Standing Counsel.

Vs.

a: P.K. Mathu Kutty,
aged 55 years,
S/o Sri Thomas Kunjummen,
Quarters No.T-88/e,
1st MAH Area, Opp: HMT House,
Jalahalli Post,
Bangalore - 560 013.

Respondent

ORDER

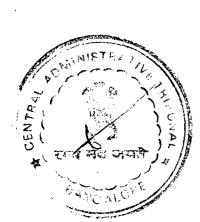
Shri Justice P.K. Shyamsundar, Vice Chairman.

We have heard the learned standing counsel in this application which seeks a review of our order made in O.A.

No.523/93 disposed off on 28.7.1993. There appears to be some delay in filing this R.A. We are asked to condone the delay.

In this context, an application for condenation of delay is filed.

On perusal of the application, we see that there is a small delay involved herein. We condone the delay and dispose off this application on its merits.



- All that we told the department then was to implement to posting policy after its finalisation in regard to this officer as well. We think that, that order was just, fair and proper. It did not in any way dany the right of the department to make transfers, but, when we mentioned that let the transfer take place in terms of the policy which according to the department itself was very much on the anvil.
- directions must always be fair and just. We think an order of transfer is always lable to be tested as that of touch stone and if it fails to satisfy that test, it is bound to be held arbitrary in which event the will have to be struck down. If orders were issued based on unintelligible criteria, we think it inapt for the Govt. to ask us to change our views as if the view taken earlier was so unreasonable and unjust as to require us to rectify the same in a Review Petition.
- 5. It was certainly open to the department to appeal against our judgment. But, instead, to ask us to recall our order and redo it again, and that we think in the circumstances to be not the appropriate technique to be adopted and is therefore liable to be rejected in liming itself. We make it clear that whatever we have said in the earlier order was only of reiterating the department in making transfers which are wayward and capricious. We think that staying their hands from shunting an officer thousands of miles away from the present area of posting is not something which the department could have treated as an encroschmenton an unbriddled authority. It has no such authority. Application is rejected.

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(V.RAMAKRISHNAN)
MEMBER (A)

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH : BANGALORE

DATED THIS THE TWENTY EIGHTH DAY OF JULY 1993

Present:

Hon'ble Mr. V. Ramakrishnan ... Member (A)

APPLICATION NO.523/1993

P.K. Mathu Kutty,
Aged 55 years,
S/o Sri Thomas Kunjummen,
Quarters No.T-88/3, 1st
MAH Area, Opp. HMT House,
Jalahalli Post,
Bangalore-560 013.

Applicant

(Dr. M.S. Nagaraja ... Advocate)

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- The Chief Engineer, Engineering Branch, Headquarters, Southern Command, Pune.
- The Commander, Work Engineering (Airforce), Hebbal, Bangalore.
- Union of India, by its Secretary to Government, Ministry of Defence, New Delhi.

Respondents

(Shri M. Vasudeva Rao ... Advocate)

This application having come up for admission before this Tribunal today, Hon'ble Vice—Chairman, made the follow—ing

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itself with a direction to the respondents that the case of the applicant be regulated in terms of the new policy to be formulated by the Department. Even in the new policy also the man is likely to be transferred outside it cannot be helped. Or. M.S. Nagareja for the applicant says that he should be given liberty to approach if the applicant is aggrieved by such orders that may be passed. We agree.

aggrieved

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VICE-CHAIRMAN

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SECTION OFFICER

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